

ITEM NO.5

COURT NO.12

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.15677/2022

(Arising out of impugned final judgment and order dated 11-04-2022 in WP No. 9077/2022 passed by the High Court of Andhra Pradesh at Amravati)

M/S E PLUS PROJECTS PVT. LTD.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. IA No. 97753/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. G. Umapathy, Sr. Adv.

Mr. Rohit K. Singh, AOR

Mr. Aditya Kumar Singh, Adv.

Mr. Pritam Bishwas, Adv.

Mr. Kislav Jha, Adv.

Ms. Ruchi Gupta, Adv.

Mr. Samarth Srivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned Senior counsel appearing for the petitioner seeks and is permitted to withdraw the Special Leave Petition with liberty to file Statutory Appeal under Section 107 of the Andhra Pradesh Goods and Services Tax Act, 2017 within two weeks from today.

In case the appeal is filed by the petitioner within two weeks from today, let the delay, if any, in filing the appeal be condoned.

The Special Leave Petition is disposed of in the above terms.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
COURT MASTER (NSH)